

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

WEDNESDAY, THE TWENTY FIRST DAY OF AUGUST
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION NO: 26429 OF 2009

Between:

Sarathi Engineering Enterprises (P) Limited, Rep. by its Managing Director S.V. Sudhir, S/o. S.V. Partha Sarthy, B-10, IDA, Uppal, Hyderabad.

...PETITIONER

AND

1. A.P. Industrial Infrastructure Corporation Limited, Uppal Industrial Areas Local Authority - IDA Uppal, Rep. by its Commissioner.
2. Government of Andhra Pradesh, Municipal Administration and Urban Development (TC2) Department, Rep. by its Secretary, A.P. Secretariat, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to pass an order or direction more particularly one in the nature of Writ of Certiorari (1) to call for the records connected with the G.O.Ms.No. 863 Municipal Administration and Urban Development (TC2) Department dated 26-11-2007 amending the Andhra Pradesh Municipalities (assessment of tax) Rules, 1990 issued in G.O.Ms.No. 438, housing municipality administration dated 29-10-1990 as illegal, arbitrary and contrary to the provisions of A.P. Municipalities Act, 1965 and Rules (2) to declare that the demand notice of property tax vide notice No. 290 dated 01-10-2009 claiming the property tax of Rs. 2,15,325/- with effect from 01-10-2007 by the respondent No.1 claiming the tax with effect from 01-10-2007 as illegal, arbitrary and contrary to the provisions of A.P. Municipalities Act and Rules 1965

I.A. NO: 1 OF 2009(WPMP. NO: 34411 OF 2009)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased stay the operation and effect of the Demand Notice - Property tax vide Notice No. 290

issued by the Respondent No.1 dated 01-10-2009 claiming the revised property tax with effect from 01-10-2007 in pending disposal of the Writ Petition

I.A. NO: 2 OF 2009(WPMP. NO: 34412 OF 2009)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased suspend the operation and effect of G.O.Ms.No. 863 Municipal Administration and Urban Development (TC2) Department dated 26-11-2007 issued by the Respondent No.2 in the pending disposal of the Writ Petition

Counsel for the Petitioner: SRI VENKAT RAGHU RAMULU

Counsel for the Respondent No.1: SRI L. PRABHAKAR REDDY, SC FOR TSIIC

**Counsel for the Respondent No.2: GP FOR MUNICIPAL ADMINISTRATION &
URBAN DEVELOPMENT**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.26429 of 2009

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Venkat Raghu Ramulu, learned counsel for the petitioner.

2. Learned counsel for the petitioner submits that the cause in the writ petition does not survive for consideration.

3. The aforesaid submission is placed on record.

4. Accordingly, the Writ Petition is dismissed as infructuous.

Miscellaneous applications pending, if any, shall stand closed. There shall be no order as to costs.

**SD/-MOHD. ISMAIL
ASSISTANT REGISTRAR**

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SECTION OFFICER

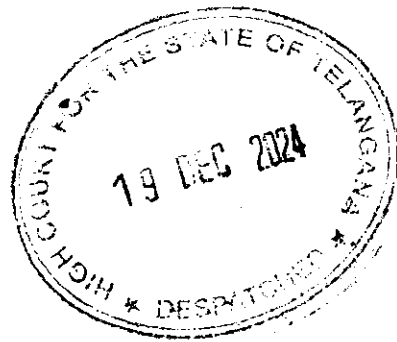
To,

1. One CC to SRI VENKAT RAGHU RAMULU, Advocate [OPUC]
2. One CC to SRI L. PRABHAKAR REDDY, SC FOR TSIC [OPUC]
3. Two CCs to GP FOR MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT, High Court for the State of Telangana. [OUT]
4. Two CD Copies

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BS ⁴⁻⁷

HIGH COURT

DATED:21/08/2024



ORDER

WP.No.26429 of 2009

**DISMISSING THE WRIT PETITION
AS INFRACTUOUS
WITHOUT COSTS**

*7 Copies
21/11/24.*